Haryana Vidhan Sabha

Un-starred Question No. 86 (listed on 19.12.2023)

Appointment upon Gazetted Posts on Ex-Gratia Ground

Q. No. 86 Sh. Neeraj Sharma (Faridabad NIT)

Will the Home Minister be pleased to state:-

a) Whether any appointment upon Gazetted Posts in Haryana Police on Ex-Gratia Ground has been made by the Government since 1988;

b) If so, the details of the eligibility/age of the candidates at the time of appointment;

c) Whether there is any rules/law applicable from 1988 which permit the Government to grant relaxation in the qualification and age criteria for making such appointment upon Gazetted posts in Haryana Police on Ex-gratia ground, if so, the details thereof;

d) Whether there is any complaint filed against such officers as mentioned in part (a) above, if so, the details of the complaints together with the action taken on such complaints; and

e) Besides above, the details of assets and liabilities of the candidates appointed since 1988 on the Gazetted posts in Haryana Police?

Reply:

Shri Anil Vij, Home Minister, Haryana

 Sir, the pointwise reply is placed on the table of the House.

a) Yes.

b) Three Compassionate Appointments have been made to Gazetted Posts (Deputy Superintendent of Police) from 1988 onwards.The age and educational criteria for the post of DSP was ‘21 to 27 Years’ and ‘Graduation’ respectively. The eligibility/age of the candidates at the time of appointment was as follows:

Candidate – 1

Sh. Ashok Kumar was appointed as DSP on 12.04.1989. His age at the time of appointment was 19 Years, 09 Months & 27 Days and his educational qualification was B.A.

Candidate – 2

Sh. Krishan Kumar Rao was appointed as DSP on 03.10.1989. His age at the time of appointment was 19 Years, 02 Months & 01 Days and his educational qualification was B.A.

Candidate – 3

Sh. Sidharth was appointed as DSP on 19.09.2023. His age at the time of appointment was 30 Years, 00 Months & 15 Days and his educational qualification was B.Tech & LLB.

c) Yes. Government instructions regarding “Ex-gratia grants and other facilities for families of Government employees who die while in service” issued vide No. 9054-4GS-70/32230 dated 22.12.1970 as amended from time-to-time upto amendment made vide No. 16/21/88-6GS-II dated 03.11.1988 were applicable at the time of ex-gratia/compassionate appointment of candidate 1 & 2. The power to relax relevant rules to grant employment to one or more members of the family of the deceased employee was specifically mentioned at Para 1 (e) of the aforesaid Government instructions dated 22.12.1970. Copies of Government instruction issued vide No. 9054-4GS-70/32230 dated 22.12.1970 and No. 16/21/88-6GS-II dated 03.11.1988 taken from Compendium of Instructions, Government of Haryana, Volume-III on Post Service Benefits (2009) are enclosed. Haryana Civil Services (Compassionate Financial Assistance or Appointment) Rules, 2019 were applicable at the time of ex-gratia/compassionate appointment of candidate No. 3. Rule 42 of the said Rules empowers the Government to interpret, change, amend, and relax the provision of these Rules.

d) As per available record of Police Department, no complaint received/pending against the appointee DSsP.

e) Detail of Assets and Liability are filed online by the individual Gazetted Officer.

 हरियाणा विधानसभा

 अतारांकित प्रश्न क्रमांक 86 (दिनाँक 19.12.2023को सूचीबद्ध)

 अनुग्रह के आधार पर राजपत्रित पदों पर नियुक्ति

प्र. क्रमांक 86 श्री. नीरज शर्मा (फरीदाबाद एन.आई.टी)

 क्या गृह मंत्री यह बताने की कृपा करेंगे कि:-

क) क्या 1988 के बाद से सरकार द्वारा हरियाणा पुलिस में राजपत्रित पदों पर अनुग्रह आधार पर कोई नियुक्ति की गई है;

ख) यदि हां, तो नियुक्ति के समय उम्मीदवारों की पात्रता/आयु का विवरण;

ग) क्या 1988 से लागू कोई नियम/कानून है जो सरकार को अनुग्रह आधार पर हरियाणा पुलिस में राजपत्रित पदों पर ऐसी नियुक्ति करने के लिए योग्यता और आयु मानदंड में छूट देने की अनुमति देता है, यदि हां, तो उसका विवरण क्या है;

घ) क्या उपरोक्त भाग (क) में उल्लेखित ऐसे अधिकारियों के खिलाफ कोई शिकायत दर्ज की गई है, यदि हां, तो शिकायतों का विवरण और ऐसी शिकायतों पर की गई कार्रवाई; और

ई) उपरोक्त के अलावा, हरियाणा पुलिस में राजपत्रित पदों पर 1988 से नियुक्त उम्मीदवारों की संपत्ति और देनदारियों का विवरण?

जवाब:

 श्री अनिल विज, गृह मंत्री, हरियाणा

 महोदय, बिन्दुवार उत्तर सदन के पटल पर रखा गया है।

क) हाँ।

ख) 1988 के बाद से राजपत्रित पदों (उप-पुलिस अधीक्षक) पर तीन अनुकंपा नियुक्तियां की गई हैं। उप-पुलिस अधीक्षक के पद के लिए आयु और शैक्षणिक मानदंड क्रमशः '21 से 27 वर्ष' और 'स्नातक' थे। नियुक्ति के समय उम्मीदवारों की पात्रता/आयु इस प्रकार थी:

उम्मीदवार - 1

श्री अशोक कुमार को 12.04.1989 को उप-पुलिस अधीक्षक के पद पर नियुक्त किया गया था। नियुक्ति के समय उनकी आयु 19 वर्ष, 09 महीने और 27 दिन थी तथा उनकी शैक्षणिक योग्यता बी.ए. थी।

उम्मीदवार – 2

श्री कृष्ण कुमार राव को 03.10.1989 को उप-पुलिस अधीक्षक के पद पर नियुक्त किया गया था। नियुक्ति के समय उनकी आयु 19 वर्ष, 02 महिने और 01 दिन थी तथा उनकी शैक्षणिक योग्यता बी.ए. थी।

उम्मीदवार – 3

श्री सिद्धार्थ को 19.09.2023 को उप-पुलिस अधीक्षक के पद पर नियुक्त किया गया था। नियुक्ति के समय उनकी आयु 30 वर्ष, 00 महीने और 15 दिन थी तथा उनकी शैक्षणिक योग्यता बी.टेक और एल.एल.बी थी।

ग) हाँ। "सेवा के दौरान मरने वाले सरकारी कर्मचारियों के परिवारों के लिए अनुग्रह अनुदान और अन्य सुविधाएं" के संबंध में सरकारी निर्देश क्रमांक 9054-4GS-70/32230 दिनांक 22.12.1970 द्वारा समय-समय पर संशोधित क्रमांक 16/21/88-6 जी.एस-II दिनांक 03.11.1988 द्वारा जारी कि गई हिदायत आवेदक 1 एवं 2 की अनुग्रह/अनुकंपा नियुक्ति के समय लागू थे। मृतक कर्मचारी के परिवार के एक या अधिक सदस्यों को रोजगार देने के लिए प्रासंगिक नियमों को शिथिल करने की शक्ति का उल्लेख उपरोक्त सरकारी निर्देशों दिनांक 22.12.1970 के पैरा 1 (ई) में विशेष रूप से किया गया था। क्रमांक 9054-4 जी.एस-70/32230 दिनांक 22.12.1970 एवं क्रमांक 16/21/88-6GS-II दिनांक 03.11.1988 द्वारा जारी की गई सरकारी हिदायतो की प्रतियां हरियाणा सरकार के निर्देशों के संग्रह खंड-III सेवा उपरान्त लाभ (2009) से ली गई है जो साथ संलग्न हैं। आवेदक 3 की नियुक्ति के समय हरियाणा सिविल सेवा (अनुकंपा वित्तीय सहायता या नियुक्ति) नियम, 2019 लागू थे। उक्त नियमों का नियम 42 सरकार को इन नियमों के प्रावधानों की विवेचन, परिवर्तन, संशोधन और ढील देने का अधिकार देता है।

घ) पुलिस विभाग के उपलब्ध रिकॉर्ड के अनुसार, नियुक्त तीनो उप-पुलिस अधीक्षको के खिलाफ कोई शिकायत प्राप्त नही हुई और न ही लंबित है।

ई) राजपत्रित अधिकारी द्वारा उनकी संपत्ति और देनदारी का विवरण स्वंय ऑनलाइन दर्ज किया जाता है।

Ex-gratia

English version of the subject matter of letter No. 9054-4GS-70/32230,

dated 22 December, 1970.

Subject: Ex-gratia grants and other facilities for families of Government employees who die while in service.

Sir,

 I am directed to say that the question of following appropriate ex-gratia grants and other facilities to the families of Government employees who die while in service has been under consideration with Government for some-time past and the following decisions have now been taken about the general policy to be followed in that regard. The policy will, however, be of general application and if any case or cases are attended with very usual or exceptional circumstances these will need to be considered separately on their merits. For instance, the quantum of the grant may be varied if the financial position of the family is exceptionally unsatisfactory or is exceptionally favourable. Again, the record of the deceased employee would not as a rule be of particular relevance, but notice would have to be taken of it if the record is exceedingly adverse, say in the matter of integrity. Subject to this. grants, etc. will be as indicated below:-

(a) Ad-hoc Ex-Gratia grants.

The ex-gratia grant to be given to the family of the deceased employee will be equivalent to ten(10) times the last monthly emoluments drawn by him subject to a minimum of Rs. 5,000/- and a maximum of Rs. 15,000/-. The grant will normally be given for assisting the members of the family resettling themselves and only in very hard cases for purpose like marriage of the children.

(b) Free Medical Aid.

Free medical aid will be given to the family on the same basis as to pensioners except that facility will also be extended to minor children of the employee.

(c) Free Educational Facilities.

Free educational facilities will be provided to all children of the deceased employee for education up to the degree level.

(d) Accommodation.

In case where the deceased employee was in possession of Government accommodation, his family will be allowed to retain the accommodation for one year after his death, the rate of the rent being the same as was applicable to the employee at the time of his death. In other cases the house rent allowance admissible to the deceased employee will continue to be given to the family for one year after his death.

(e) Employment.

One or more members of the family of the deceased employee will be considered to absorption in Government service, the relevant rules being relaxed if necessary and feasible.

(f) Waiving of recovery of loans.

Any general concession by way of waiving recovery of loans drawn by the deceased employee (e.g. for house building) will not be allowed but each case will considered by the Department concerned on its merits.

2. As regards the procedure for granting these facilities it has been decided that the necessary information in regard to the deceased employee and his family should be obtained from his family as in the enclosed proforma. Thereafter the Administrative Department concerned should examine the case and submit it to the Chief Minister though Chief Secretary (in General Service Branch) alongwith its recommendations. The ex-gratia grants will be met out of the provision under "71-Misc-K-36-Misc. and Unforeseen Charges-ex-gratia grant to the heirs of Government employees." The Drawing and Disbursing Officer in respect of this head will be the Under Secretary to Government, Haryana, Political Department.

3. It may be added that the basic objective is that an assistance in such cases is needed urgently, it should be provided with the minimum loss of time. It is, therefore, essential that each such case should be dealt with most expeditiously at all stages and no delay is allowed to occur. In particular if sanction of certain items must take some time because of the need for examination etc., the other items e.g. sanction of the ex-gratia grant should not be held up on that account and instead should be allowed separately.

 क्रमांक 16/21/88-6 जी. एस. 11

प्रेषक

 मुख्य सचिव, हरियाणा सरकार ।

सेवा में

 1. हरियाणा के सभी विभागाध्यक्ष ।

 2. आयुक्त अम्बाला एवं हिसार मण्डल।

 3. सभी उपायुक्त एवं उपमण्डल अधिकारी (नागरिक) ।

 4. रजिस्ट्रार, पंजाब एवं हरियाणा हाईकोर्ट, चण्डीगढ़ ।

 दिनाक: 3-11-88

विषय- सेवा अवधि के दौरान मरने वाले सरकारी कर्मचारियों के परिवारों को नौकरी तथा अन्य सुविधायें प्रदान करना।

महोदय,

 मुझे उपरोक्त विषय पर आपका ध्यान हरियाणा सरकार के परिपत्र क्रमांक 16/21/84-3 जी. एस.-11 दिनांक 9-9-85 की ओर दिलाने तथा यह कहने का निदेश हुआ है कि सरकार के पास कई मामले ऐसे प्राप्त होते रहे हैं जहां मृतक का परिवार एक लम्बे अरसे के बाद नौकरी तथा अन्य सुविधायें देने बारे अनुरोध करता है। इस मामले पर विचारोपरान्त यह निर्णय लिया गया है कि भविष्य में उन मामलों में नौकरी तथा वित्तीय सहायता देने बारे विचार नहीं किया जायेगा। जहां मृतक के परिवार से उसकी मृत्यु के तीन वर्ष के अन्दर-2 ऐसी प्रार्थना प्राप्त नहीं होगी। जिन मामलों में संबंधित व्यक्ति, जिसे कि नौकरी की सुविधा दी जानी है, अभी नाबालिग है, इसके बारे में प्रार्थना भी कर्मचारी की मृत्यु के तीन वर्ष के अन्दर-2 सरकार को विचार/निर्णय हेतु पहुंच जानी चाहिये। यह निर्णय इस पत्र की जारी की तिथि से लागू होगा व जो मामले पहले प्राप्त हो चुके हैं उन पर वर्तमान हिदायतों अनुसार कार्यवाही की जायेगी ।

 इसके अतिरिक्त यह भी निर्णय लिया गया है कि भविष्य में केवल उन्हीं केसों में मृतकों के परिवार के सदस्यों को श्रेणी-11 के पदो बारे लगाने बारे विचार किया जायेगा जहां संबंधित व्यक्ति के पास तकनीकी योग्यतायें जैसे कि एम. बी. बी. एस., बी. ई., बी. टैंक, बी. बी. एस. सी इत्यादि हों और उसे श्रेणी।। के पद या उसके ऊपर के पदों पर ही लगाया जा सकता हो। बाकी मामलों में राजपत्रित पदों पर लगाने बारे विचार न किया जाये और प्रार्थी की योग्यता को देखते हुये केवल श्रेणी-III व 4 के पदों पर लगाने बारे प्रस्ताव सरकार को भेजा जाये।

4. कृपया इन आदेशों की कड़ी पालना की जाये व इस पत्र की पावती भी सरकार को भेजी जाये।

 हस्ता/-

 उप सचिव, प्रोटोकोल,

 कृते: मुख्य सचिव, हरियाणा सरकार।